

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,  
EAST REGIONAL BENCH : KOLKATA**

**Excise Appeal Nos.333 & 334 of 2011**

(Arising out of Order-in-Appeal Nos.02 and 03/Bol/2011 dated 31.01.2011 passed by Commr. of Central Excise (Appeals), Kolkata)

**M/s Shyam Sel & Power Ltd.**

Palitpur Road, P.O.-Dewandighi, Dist-Burdwan, West Bengal

**Appellant**

*VERSUS*

**CCEx., Bolpur**

Nanor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, West Bengal

**Respondent**

Appearance:

None for the Appellant

Shri A.K.Biswas, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER**

**HON'BLE SHRI P. ANJANI KUMAR, TECHNICAL MEMBER**

**FINAL ORDER NO.75427-75428/2020**

DATE OF E-HEARING : 05.10.2020

DATE OF DECISION : 05.10.2020

**Per P.K.Choudhary :**

The appellants have filed copies of Form No.SVLDRS-4, which are discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeals. Accordingly, the appeals of the appellant are dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)**  
**Member (Judicial)**

**(P. Anjani Kumar)**  
**Member (Technical)**